

From,

Registrar General, High Court of Uttarakhand Nainital.

To,

All the District Judges, State Judiciary, Uttarakhand.

C. L. No. 07 /UHC/Admin.B/2022,

Dated:jo /04/2023

Subject :- Report On Recording Of Evidence Through Video Conferencing.

Sir/Madam,

Apropos of the subject aforementioned, kindly refer to $\it C.L.$ No. 02/UHC/Admin.B/2022, dated 05/01/2023, wherein some directions have been passed by Hon'ble Court.

- **2-** In furtherance of the aforementioned C.L., I have been directed to request you to submit a report on following:
 - (i) Number of witnesses like Doctors, Forensic Experts and other witnesses of formal nature, whose evidence has been recorded through video-conferencing in compliance of aforesaid Circular Letter. (Month-wise data be given)
 - (ii) Number of cases in which Doctors, Forensic Experts and other witnesses of formal nature were personally summoned along with reasons thereof. (Month-wise data be given)
- **3-** Further, the District Judges are also requested to submit a monthly report in respect of the compliance of the directions issued in the said C.L. letter by the 5th day of every month.
- **4-** The report as desired in para-2 above may be submitted by or before 12:30 PM of 17/04/2023.
- **5.** Further, for the purpose of "Optimum use of Video-Conferencing Facilities", Hon'ble Court is pleased to issue following directions:-

- (i) Video-Conferencing facilities, as were installed and augmented during the COVID period, shall be utilized by the all concerned optimally.
- (ii) All the District Courts shall permit Counsels/Parties to appear virtually through Video Conferencing before the Court in accordance with the provisions of the "High Court of Uttarakhand Video Conferencing Rules -2020", subject to availability of connectivity and infrastructure, whenever a request in this regard is made to the Court.
- (iii) It shall always be displayed on the website of the District Court concerned that Ld. Counsels/Parties may appear before the Court concerned virtually after making a request to the Court concerned in advance.
- (iv) Infrastructural facilities in this regard shall always be kept in working condition and necessary steps shall be taken in improving the same.
- **6.** It is, therefore, requested to circulate the aforesaid directions amongst all the Judicial Officers in your respective Judgeship for information and strict compliance.

Regards,

Yours sincerely,

(Vivek Bharti Sharma) Registrar General

Dated: Jv/04/2023.

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No. 1593 /UHC/Admin.B/2022,

Copy for information and necessary action to:-

- (1) Director, Uttarakhand Judicial & Legal Academy, Bhowali, Nainital.
- (ii) All the Family Court Judges, State of Uttarakhand.
- (iii) Chairman, Commercial Tax Tribunal, Dehradun.
- (iv) Chairman, State Transport Appellate Tribunal, Dehradun.
- (v) Registrar, State Consumer Redressal Commission, Dehradun.
- (vi) Member Secretary, Uttarakhand State Legal Services Authority, Nainital.



- (vii) Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
- (viii) Presiding Officer, Labour Courts, Dehradun, Haridwar & Kashipur, District Udham Singh Nagar.
- (ix) Presiding Officer, Food Safety Appellate Tribunal, Dehradun & Haldwani.
- (x) Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- (xi) Chairman, Uttarakhand Cooperative Tribunal, Dehradun.
- (xii) Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
- (xiii) Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
- (xiv) All the Registrars of the Court.
- (xv) Joint Registrars, Deputy Registrars, Asstt. Registrars & Section Officers of the Court.
- (xvi) Computer Section of the High Court with a direction to upload the same in the website of the High Court of Uttarakhand.

(xvii) Guard File.

Registrar Admin. B